



2026:AHC:125051

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 19245 of 2026

Satish @ Patwari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Geetam Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Geetam Singh, learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and perused the record.
2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 60 of 2024, under Section 302 I.P.C., registered at Police Station Mahuakheda, District Aligarh, during pendency of the trial.
3. It has been argued by the learned counsel for the applicant that applicant is not named in the FIR and during investigation it has surfaced in the CCTV footage that applicant and co-accused Ravi Kumar were last seen with the deceased. It is further submitted that apart from that there is no other evidence against the applicant and co-accused Ravi Kumar, who has already been granted bail by a co-ordinate Bench of this Court vide order dated 23.04.2025 passed in Criminal Misc. Bail Application No. 30045 of 2024. The applicant is languishing in jail since 17.03.2024 and the applicant is having no criminal history, undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.
4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that applicant and the deceased were on talking terms with one Meera Devi and on account of this some dispute arose between the said Meera Devi and the applicant. Thereafter, some heated exchange took place between the applicant and the deceased on the

alleged day of incident. During investigation it has surfaced in the CCTV footage that applicant and co-accused Ravi Kumar were last seen with the deceased. Co-accused Ravi Kumar, who has already been granted bail by a co-ordinate Bench of this Court vide order dated 23.04.2025 passed in Criminal Misc. Bail Application No. 30045 of 2024, it has surfaced that applicant and the deceased were on talking terms of Meera Devi and on the alleged day of incident the said Meera Devi had some heated exchange took place between the applicant and said Meera Devi and Meera Devi informed the deceased about the said incident and thereafter some heated exchange took place between deceased and the applicant

5. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is ALLOWED.

6. Let the applicant- **Satish @ Patwai** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any unnecessary adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will, in no way, be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

June 3, 2026
Imtiyaz

(Jitendra Kumar Sinha,J.)